

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 27<sup>TH</sup> FEBRUARY, 2013 AT 10.00 A.M.**

### **I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

### **II. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

RESUMPTION of discussion on the following motion moved by Dr. Raghuvir Singh Kadian, M.L.A. on the 26<sup>th</sup> February, 2013, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 22<sup>nd</sup> February, 2013 at 2.00 P.M.’.”

### **III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2012-2013 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

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|------|---|---|
| (i)  | THE FINANCE MINISTER                    | to present the Supplementary Estimates (Second Instalment) 2012-2013.   |
| (ii) | THE CHAIRPERSON,<br>ESTIMATES COMMITTEE | to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2012-2013. |

### **IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2012-2013.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ 1,21,00,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 1- Vidhan Sabha.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 1-3
Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ 73,83,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 2- Governor and Council of Ministers.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 4-5

Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>4,89,78,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 3- General Administraton.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 6-8
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>5,74,19,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 5-Excise and Taxation.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 9-11
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>35,18,08,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 6- Finance.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 12-14
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>46,64,49,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 8- Buildings &amp; Roads.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 15-17
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>13,60,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 9- Education.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 18-19
Demand No. 10	A MINISTER	To move that a Supplementary sum not exceeding <b>₹ <u>1,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 10- Technical Education.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 20-21

Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>78,19,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 11- Sports and Youth Welfare.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 22-23
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>3,87,80,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 13- Health.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 24-26
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>178,29,22,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 14- Urban Development.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 27-28
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>35,46,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 15- Local Government.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 29-31
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>8,45,82,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 19- Welfare of SCs &amp; BCs.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 32-33
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>20,42,08,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 20- Social Security and Welfare.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 34-36
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>5,70,21,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 22- Welfare of Ex-Servicemen.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 37-38

Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>592,44,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 23- Food and Supplies.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 39-41
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>48,21,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 24- Irrigation.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 42-45
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>1,000/-</u></b> for revenue expenditure and <b>₹ <u>20,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 25- Industries.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 46-48
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>63,86,12,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 32- Rural and Community Development.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 49-53
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>119,16,75,000/-</u></b> for revenue expenditure and <b>₹ <u>66,23,75,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 33- Co-operation</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 54-56
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>5,18,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 35- Tourism.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 57-58

Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>21,72,60,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 39- Information &amp; Publicity.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 59-60
Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>1246,06,42,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 40- Energy and Power.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 61-62
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding <b>₹ <u>59,60,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2013 in respect of <b><u>Demand No. 43- Prisons.</u></b>	Supplementary Estimates (Second Instalment) 2012-2013  Pages 65-66

**CHANDIGARH:  
THE 26<sup>TH</sup> FEBRUARY, 2013.**

**SUMIT KUMAR,  
SECRETARY.**